

| Country | Birla | Tata | Thapar | Sri Ram | Sara-bhai | Scindia | J.K. Singania | Total |
|--------------|-----------|----------|----------|----------|-----------|----------|---------------|-----------|
| Oman | — | 1 | 1 | — | — | — | — | 2 |
| Philippines | 3 | — | — | — | — | — | — | 3 |
| Saudi Arabia | — | 2 | — | — | — | — | — | 2 |
| Seychelles | — | — | 1 | — | — | — | — | 1 |
| Singapore | — | 1 | — | — | — | — | — | 1 |
| Sri Lanka | — | — | — | 1 | — | — | — | 1 |
| Thailand | 3 | — | 2 | — | — | — | — | 5 |
| Uganda | 1 | — | — | — | — | — | — | 1 |
| UAE | 1 | — | 2 | — | — | — | — | 3 |
| UK | 1 | — | — | — | — | — | — | 1 |
| Zambia | — | 1 | — | — | — | — | — | 1 |
| TOTAL | 24 | 6 | 9 | 1 | 5 | 1 | 4 | 50 |

Import of Rayon and Nylon Filament Yarn

1891. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the import of rayon and nylon filament yarn has come to a grinding halt because the registered associations and cooperative societies of handlooms and powerloom owners are not treated as actual users; and

(b) if so, the steps proposed to be taken to rectify this deficiency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). Import of Rayon and Nylon Filament Yarn (Base flat, first quality) can be made by Actual Users (Industrial) under Open General Licence. Government have no information whether the import of these items has come to "a grinding halt". A suggestion was, however, received that Co-operative Societies and Associations of Actual Users may be allowed to import the material

under Open General Licence, on behalf of their members belonging to the small scale and cottage industry sectors. After due consideration, orders have been issued that Co-operative Societies and Associations of Actual Users recognised by the concerned State Director of Industries or recommended by the State Director of Industries, Textile Commissioner or the State Director of Handlooms, may be allowed to import the materials in question on behalf of their members, subject to certain checks at the time of customs clearance and their proper distribution thereafter.

Complaints from Members of Parliament about Corrupt Practices of Central Bank of India

1892. SHRI DINEN BHATTACHARYA: Will the Minister of FINANCE be pleased to state:

(a) whether Government has received complaints from Members of Parliament about the corrupt practices of the Central Bank of India; and

(b) If so, the action taken by the Government in this matter?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b). Complaint dated 23rd May, 1977, 6th July, 1977 and 9th September, 1977 were received from S/Shri Kishore, Sanat Kumar Raha and Jyotirmoy Bosu, M.Ps respectively regarding Central Bank of India. Suitable replies have been sent to all the three Hon'ble M.Ps.

Detenus under COFEPOSA

1893. **SHRI C. K. JAFFER SHARIEF:** Will the Minister of FINANCE be pleased to state:

(a) the number of persons still in jails under COFEPOSA;

(b) the reasons for their detention without trial; and

(c) when they are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) As on 15th July, 1978, there were 179 persons in detention under the provisions of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

(b) Out of the 179 persons mentioned above, 2 persons have been detained with a view to preventing them from acting in any manner prejudicial to the augmentation of foreign exchange and 177 persons have been detained with a view to preventing them from smuggling goods or indulging in other connected activities.

(c) The detenus will be released on the expiry the period of their detention or earlier, if on review of their case on merits, their continued detention is not considered necessary.

राजस्थान में अन्त्योदय शिबिर के लोगों को ऋण का वितरण

1894. श्री चतुर्भुज : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने राजस्थान में कोटा की अपनी यात्रा के दौरान गोरखन पुरा गाँव में अन्त्योदय शिबिर में निर्धनों को ऋण वितरण किया था;

(ख) क्या राजस्थान की इस योजना का उद्देश्य निर्धनों को अपने पैरों पर खड़े होने के योग्य बनाना है;

(ग) यदि हाँ, तो क्या भारतीय रिजर्व बैंक अथवा योजना आयोग का विचार इस बारे में राजस्थान सरकार की सह.यता करने का है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है ?

वित्त मंत्री (श्री एच० एम० पटेल) :

(क) जी, नहीं ।

(ख) जी, हाँ । राजस्थान सरकार द्वारा अन्त्योदय योजना इस उद्देश्य से बनाई गई है कि प्रत्येक ग्राम में 5 निर्बनतम परिवारों के जीवन-स्तर को उठाया जा सके ।

(ग) और (घ). योजना आयोग राजस्थान सरकार की 1978-79 की राज्य योजना में इस योजना को शामिल करने के लिये राजी हो गया है और इस कार्यक्रम के लिये 2 करोड़ रुपये की व्यवस्था की गई है । राज्य सरकार ने भारतीय रिजर्व बैंक से कुछ रियायतें देने का अनुरोध किया है जो उसके विचाराधीन हैं ।